

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No. 3005/2015

M/S KKK HYDRO POWER LIMITED

APPELLANT(S)

VERSUS

HIMACHAL PRADESH STATE
ELECTRICITY BOARD LTD. & ORS.

RESPONDENT(S)

IA No. 61816/2025 - EARLY HEARING APPLICATION

Date : 08-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE N.V. ANJARIAFor Appellant(s) Mr. M.G. Ramachandran, Sr. Adv.
Mr. Raj Kumar Mehta, AOR
Ms. Himanshi Andley, Adv.
Ms. Srishti Khindaria, Adv.For Respondent(s) Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.

Mr. Anand K. Ganesan, Adv.
Mr. Nikunj Dayal, AOR
Mr. Amal Nair, Adv.
Ms. Shivani Verma, Adv.
Mr. Pramod Dayal, Adv.UPON hearing the counsel, the Court made the following
O R D E R

Arguments concluded.

Judgment reserved.

Learned counsel for the parties are permitted to file brief notes, not exceeding three pages, along with affidavit(s) with regard to the status of the companies which were commissioned with a tariff of ₹2.50/kWh, within a period of one week from today.

(Babita Pandey)
Asth. Registrar-cum-PS(Preeti Saxena)
Court Master (NSH)